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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kokrajhar

Dated Guwahati, the _____ March, 2022

Sub:- **Permission to avail LTC.**

Ref:- Letter No. KJM-24/22/309 dated 15.03.2022

Sir,

With reference to the above, I am directed to inform you that Smti Munmee Neog, Addl. Chief Judicial Magistrate, Kokrajhar, has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) during the month of April, 2022 to visit Kashmir along with her husband Shri Prasanta Bhuyan, parents Shri Girish Kumar Neog and Smti Sulochana Neog, by the shortest possible route, as per existing Rules.

Smti Neog may be informed accordingly.

Thanking you.

Yours faithfully

Self

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/ 2017 - 2020 /A, dated 25/3/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Munmee Neog, Addl. Chief Judicial Magistrate, Kokrajhar with reference to her letter dated. 14.03.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

25/3/22

REGISTRAR (VIGILANCE)

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